

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC.VII-35/1999/8515/A**

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri Pranjal Bora,  
Member, MACT,  
Cachar, Silchar.

Dated Guwahati the 28<sup>th</sup> September, 2022.

Sub: **Earned leave.**

Ref:- Letter No. SMACT.I/14/5/488 dtd. 26.09.2022

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 2 days on 06.10.2022 and 07.10.2022 along with station leave permission from the evening of 01.10.2022 till 09.10.2022** (prefixing to 02.10.2022 to 05.10.2022 and suffixing 08.10.2022 & 09.10.2022), subject to submission of upto date leave admissibility report from the office of the Principal Accountant General (A&E). Further, you have been asked to hand over charge to the in-charge District and Sessions Judge, Cachar Silchar before proceeding on leave.

Yours faithfully,

*sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-35/1999/8516-8517-8518/A, dated , 28-09-2022**

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information.
2. The District and Sessions Judge, Cachar Silchar.
3.  The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

*Roa*